

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

[27.05.2022]

To

[SHASHI BHUSHAN PRASAD]
[Stress Credit Resolution Private Ltd.
E-43, LGF, Panchsheel Park, New Delhi – 110017
Email : shashi@stresscredit.com]

From


[GLS FILMS INDUSTRIES PRIVATE LTD.
CIN:U74950DL2003PTC120112
8/106, 3rd Floor, East Guru Angad Nagar
Near Gurudwara, Laxmi Nagar, Delhi – 110092
Email: sandeep.sharma@glsfilms.com]

Subject: Submission of proof of claim.

Madam/Sir,

[**GLS FILMS INDUSTRIES PRIVATE LTD**], hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of [**KAY PAN FRAGRANCE PVT LTD.**]. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	GLS FILMS INDUSTRIES PRIVATE LTD
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	CIN:U74950DL2003PTC120112
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	8/106, 3RD FLOOR, EAST GURU ANGAD NAGAR NEAR GURUDWARA, LAXMI NAGAR, DELHI – 110092 EMAIL: SANDEEP.SHARMA@GLSFILMS.COM
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	RS. 8,52,04,134/- EXCLUDING INTEREST

PARTICULARS		
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	1. LEDGER ACCOUNT 2. COPY OF INVOICES INCLUDING E-WAY BILLS 3. CONFIRMATION
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	NOT APPLICABLE
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	AS PER SR. NO. 5
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NOT APPLICABLE
9.	DETAILS OF: a. any security held, the value of security and its date, or b. any retention of title arrangement in respect of goods or properties to which the claim refers	NIL
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	GLS FILMS INDUSTRIES PVT LTD. CC ACCOUNT NO. 00000010455944210 IN STATE BANK OF INDIA SHFB BRANCH GURGAON (04402) IFSC CODE : SBIN0004402
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	AS PER SR. NO. 5
		For GLS Films Industries Pvt. Ltd. Sg  Director
Signature of operational creditor or person authorised to act on his behalf [Please enclose the authority if this is being submitted on behalf of an operational creditor]		
Name in BLOCK LETTERS		SANDEEP GOYAL
Position with or in relation to creditor		DIRECTOR
Address of person signing		309-310, 3 RD FLOOR, JMD PACIFIC SQUARE SECTOR – 15- II, GURUGRAM HARYANA 122001

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

DECLARATION

I, [**GLS FILMS INDUSTRIES PRIVATE LTD**], currently residing at [**8/106, 3rd Floor, East Guru Angad Nagar, Near Gurudwara, Laxmi Nagar, Delhi – 110092**], hereby declare and state as follows:-

1. [**KAY PAN FRAGRANCE PVT LTD.**], the corporate debtor was, at the insolvency commencement date, being the 13TH day of MAY 2022, actually indebted to me in the sum of Rs.[**8,52,04,134/- EXCLUDING INTEREST**].
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [**AS PER SR. NO. 5 IN TABLE ABOVE**].
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: **NOT APPLICABLE**

[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].

Date: 27.05.2022

Place: DELHI

For GLS Films Industries Pvt. Ltd.
SG
Director

(Signature of the claimant)

VERIFICATION

I, [**SANDEEP GOYAL, DIRECTOR**] the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at **DELHI** on this **27th** day of **MAY, 2022**

For GLS Films Industries Pvt. Ltd.
SG
Director

(Signature of the claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].